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31.8.2004

MA 1241/2004 in OA 1158/2002

Present: Shri A.K. Behera, counsel for applicant

Shri Rohit Priyadarshni for Shri R.N. Singh, counsel for Respondents

MA 1241/2004

The petitioners by virtue of the present MA seek a direction to comply with the directions issued by this Tribunal vide order dated 5.5.2003.

It is not in dispute that on earlier two occasions the petitioners had submitted applications seeking extension of time. The same were granted. Once again, the third application in line with the others is forthcoming.

To our query, there is no explanation forthcoming as to what effective steps have been taken to comply with the directions of this Tribunal. Even if some petitions are pending in the Delhi High Court, in the absence of any stay having been granted by that Court, there is no ground not to take steps for complying with the directions. Resultantly, we find no reason to extend the time.

Accordingly, MA is dismissed.

Sh. Naik

( S. K. Naik )  
Member (A)

V. S. Aggarwal

( V. S. Aggarwal )  
Chairman

/sunil/